NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.244/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI ASHOK KUMAR MISHRA MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017

NAME OF THE PARTIES:

Commissioner of Income Tax-8, Mumbai

V/s.

Registrar of Companies, Mumbai Motech Software Pvt. Ltd.

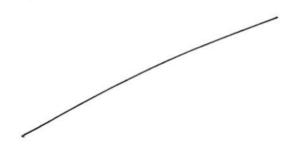
SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act 2013.

S No

NAME

DESIGNATION

SIGNATURE



ORDER TC.P No. 244/252(3)/NCLT/MB/MAH/2017

- 1. None present from the side of the Petitioner. In this matter the Petitioner i.e. Commissioner of I.T. has objected to the Listing of the Company viz. Motech Software Pvt. Ltd. and certain proceedings were carried out before the Hon'ble High Court. However the matter is transferred to NCLT.
- Since the Officer from the Office of the ROC is present, hence he is directed
 to inform the Revenue Department (Petitioner) as well as one of the
 Respondent Motech Software Pvt. Ltd. and Erstwhile Directors about the next
 date of hearing.
- Now listed for hearing on 9th August, 2017.

Sd/-Ashok Kumar Mishra Member (Technical) Dated 07.07.2017.

Sd/-M.K. Shrawat Member (Judicial) NUS